GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 446 TO BE ANSWERED ON THE 1st DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)

FOREIGN FUNDS TO EDUCATIONAL INSTITUTIONS

446. SHRI PR. SENTHIL NATHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of educational institutions across the country are allowed to receive donations from abroad without registration under the Foreign Contributions Regulation Act (FCRA);

(b) if so, the details thereof and the total funds received by such institutions during each of the last three years and the current year, State-wise; and

(c) the reasons for exempting such educational institutions from registration under FCRA?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (c): As per Foreign Contribution (Regulation) Act, 2010, no person having a definite cultural, economic, educational, religious or social programme shall accept foreign contribution without obtaining certificate of registration or prior permission from the Central Government. However, As per Gazette Notification No. S.O. 1492(E) dated 01.07.2011, all statutory bodies, including educational institutions, constituted or established by or under a Central Act or a State Act requiring to have their accounts compulsorily audited by the Comptroller and Auditor General of India are exempted from the operation of all the provisions of the Foreign Contribution (Regulation) Act, 2010. The details regarding foreign contribution received by such statutory bodies is not maintained.
